

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 5356 of 2020

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Ghanshyam Das, aged about 34 years, son of Sudama Das, resident of  
village: Paprasole, Madhupur, P.O. & P.S. Madhupur, Dist: Deoghar  
..... Petitioner

Versus

The State of Jharkhand through ACB ..... Opposite Party

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CORAM: HON'BLE MR. JUSTICE RATNAKER BHENGRA

Through- Video Conferencing

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For the Petitioner : Mr. Mahesh Tiwari, Advocate  
For the ACB : Mrs. Priya Shrestha, Spl.P.P.  
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02/Dated: 11/09/2020

When the matter is called out, Mr. Mahesh Tiwari, learned counsel for the petitioner as well as Mrs. Priya Shrestha, learned counsel for the ACB have appeared.

2. Mr. Mahesh Tiwari, learned counsel for the petitioner has submitted that this case has again come after a couple of months.

3. Mr. Mahesh Tiwari, learned counsel for the petitioner has stated that the appellant is in custody since 08.01.2020, therefore, he has spent more than eight months in jail and he has reasonably been punished. The learned counsel for the petitioner has also submitted that the petitioner was in probation period of his service and due to the allegation, his career has already been finished and therefore, petitioner may be granted bail.

4. Ms. Priya Shrestha, learned counsel for the ACP has submitted that the petitioner was involved in the alleged offence demanding Rs.1,00,000/- to manage the case in favour of the alleged rapist, therefore, he does not deserve to receive the benefit of privilege of bail.

5. Having heard both counsels, having gone through the records of the case, considering the custody of the petitioner so far and in the facts and circumstances of the case, the petitioner, above named, is directed to be released on bail, on furnishing bail bond of Rs.20,000/-(Twenty Thousand) with two sureties of the like amount each to the satisfaction of learned Special Judge, A.C.B., West Singhbhum, Chaibasa in connection with A.C.B. Jamshedpur P.S. Case No.01/2020, with the condition that

petitioner will appear on each and every date of hearing in trial before the court below unless dispensed with by the court below or failing which, trial court is at liberty to cancel his bail.

6. Accordingly, the B.A. No.5356 of 2020 is allowed.

**( Ratnaker Bhengra, J.)**

Madhav/-